IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6485 of 2021

Jairam Singh … Petitioner

Versus

The State of Jharkhand through N.C.B., Ranchi

… Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Bibhash Sinha, Advocate
For the N.C.B. : Mr. Niraj Kumar, J.C. to A.S.G.I.

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

The learned counsel for the Narcotics Control Bureau prays for time and submits that he will file a counter affidavit by 23.09.2021 after serving a copy of the same to the learned counsel for the petitioner.

List this anticipatory bail application on 27.09.2021 under the heading "**for Admission**".

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-